

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 112/59/ND/2019

COARM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2019**

**NAME OF THE COMPANY: M/s. IND Finance & Securities Trust Pvt. Ltd.
V/s. M/s. Eicher Motors Ltd. & Others**

SECTION OF THE COMPANIES ACT: 59

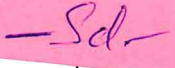
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

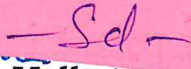
Present: Mr. S. M. Sundaram, Advocate for the Petitioner
Ms. Vandana S Bhandari, Advocate for R-12
Ms. Kritika Sachdeva, Mr. Anoop Dawar &
Mr. Rajesh Rayan, Advocates for R-1
Mr. Kaushal Narayan Mishra, Advocate for R-7
Mr. Sahil Khanna & Mr. J. D. Baruah, Advocates for R-3(SEBI)

ORDER

Respondent No. 7 has put in appearance through counsel and wishes to file a reply. The petitioner is aggrieved by the fact that despite holding original share certificates, duplicate certificate have been issued and transferred to respondent no. 7 and the subsequently other transferees.

Court notice be issued to the respondent company's STA in this case as well on respondents 2 & 8 returnable on 1st August, 2019


(V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)

(Ginni)